

- (vi) Length of surfaced roads in relation to population or railway mileage in relation to population. It was also indicated that only those districts with indices well below the State average may be selected for suitable incentives from financial institutions.

Accordingly 246 districts were identified as industrially backward eligible to concessional finance facilities. Out of these, 101 districts/areas were further identified for benefits under the Central Investment Subsidy Scheme. Copies of these lists are available in the Parliament Library.

In November, 1981 at the instance of late Prime Minister a quick identification was made, on the basis of Action Plans prepared by the District Industries Centres, of all districts in India which did not have a single large or medium scale industry. 90 such districts have been identified and placed in Category 'A'.

With effect from 1.4.83 the Government of India have recategorised the backward areas into three category 'A', 'B' and 'C' with graded Central Investment subsidy. Copies of the Press Note No. 4/1/81-BAD (Vol. III) dated 27.4.83 and Notification No. 4/1/81-BAD (Vol. III) dated 7.9.83 the above incentives through which the above incentives were promulgated are available in the were promulgated Parliament Library.

Setting up of industries is primarily the responsibility of State Govts. The Union Govt. have however, provided a number of incentives e.g. Central Investment Subsidy, Concessional Finance, Transport Subsidy, Interest Subsidy, Seed/Margin Money Assistance, Income tax incentives etc. for establishment of industries in backward areas. Details of all these schemes are contained in the booklet 'Incentives for

Industries in Backward Areas', copies of which are also available in the Parliament Library.

Allotment of Cement to Tripura

530. SHRI AJAY BISWAS : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased so state :

(a) the total metric tonnes of cement allotted to Tripura State in 1981-82, 1982-83 and 1983-84;

(b) the actual requirement and supply of cement to Tripura State during those years; and

(c) the reasons for allotting inadequate supply of cement to that State ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) : Allocation and supply of levy cement to the State of Tripura during 1981-82, 1982-83 and 1983-84 are as under :

Year	(in thousand tonnes)	
	Allocation	Supply
1981-82	64.0	39.8
1982-83	56.7	20.0
1983-84	61.5	31.0

The State Government of Tripura have not indicated their requirements of cement during these years.

(c) Inadequate supply of levy cement against allocation of the State of Tripura is on account of transport constraints across Farakka.

Supply of Diesel, Petrol & Kerosene to Tripura.

531. SHRI AJOY BISWAS : Will the Minister of PETROLEUM be pleased to state :

(a) the number of metric tonnes of diesel; petrol and kerosene allotted to Tripura during 1981-82, 1982-83 and 1983-84;

(b) the actual requirement of diesel, petrol and kerosene during those years; and

(c) the actual supply of diesel, petrol and kerosene during these years?

THE MINISTER OF STATE OF
THE MINISTRY OF PETROLEUM

(SHRI NAWAL KISHORE SHARMA):
(a) to (c): Diesel and petrol are available on free sale basis and no allocation of these products is made to the states. The requirement of kerosene of various States/Union Territories is determined on the basis of 5% growth over the allocations made in the corresponding month of the previous year on a 4-month block basis.

A statement showing allocation/sale of the products to Tripura during 1981-82, 1982-83 and 1983-84 is attached.

Statement

Statement showing allocations and sales of Kerosene and sales of petrol and HSD made in Tripura State during 1981-82, 1982-83 and 1983-84

(Figures in Tonnes)

Year	Petrol Sales	HSD Sales	Kerosene	
			Allocations	Sales
1981-82	2641	13663	12310	11704
1982-83	2638	14109	13300	12384
1983-84	2804	14637	13000	12309

Relief Measures provided to Victims
of Bhopal Gas Tragedy by Carbide

533. SHRI B. V. DESAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry has made a seathing indictment of the role played by Union Carbide in the rescue operations at Bhopal as well as in the subsequent scheme to neutralise the remaining MIC in their pesticides plant;

(b) if so, whether his Ministry has pointed out in a note prepared recently the plant management failed to immediately inform the local authorities about the leakage;

(c) if so, the other points stated in their Report;

(d) the action Union Government propose to take against the company,

(a) whether all the relief measures that the Union Carbide has promised, have been provided to the affected people; and

(f) if so, the action being taken in that regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (c): Based on prima facie observations of Scientific and Official Teams of the Control and State Authorities a preliminary report on Bhopal incident was prepared by Government. The reference is perhaps to the press reports relating to this preliminary report. The preli-